

**GOVERNMENT OF INDIA
TEXTILES
LOK SABHA**

UNSTARRED QUESTION NO:3885
ANSWERED ON:19.12.2006
NTC LAND
Mohite Shri Subodh

Will the Minister of TEXTILES be pleased to state:

- (a) whether Government of Maharashtra has not given approval to sell four NTC mills land;
- (b) if so, the details thereof;
- (c) the reasons thereto;
- (d) whether this move will make impact on turnaround plan of the sick NTC mills' revival;
- (e) if so, the details thereof; and
- (f) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI E.V.K.S. ELANGO VAN)

(a) to (c) : Government of Maharashtra has given permission under Development Control Regulation (DRC) 58 for 7 mills in October, 2004. Out of these, two mills are surrendered to Bombay Municipal Corporation (BMC) /Maharashtra Housing Area Development Authority (MHADA) as their share of property under DCR 58. In a tripartite meeting between the Ministry of Textiles, Govt. of Maharashtra and NTC, in May,2006, Govt. of Maharashtra wanted NTC to conduct a study on civic infrastructure including traffic impact study and study on drainage in the land of those mills, already sold and that are remaining to be sold. Subsequently by an order, the Govt. of Maharashtra made it mandatory for the mill owners that the mill land should not be allowed to be developed or re-developed unless it contains the proposal of rehabilitation of occupants. NTC requested Govt. of Maharashtra to give permission for four mills having no Chawls which has not yet been accorded. NTC has already begun traffic impact study and drainage study and the permission is expected very soon.

(d) to (f): Yes sir. The proceeds from the sale of surplus land and other assets of the mill are the main source for financing the Rehabilitation Scheme approved by Board for Industrial Financial Reconstruction (BIFR).